

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.106
C.P.(IB)/189(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jay Chemical Industries Pvt Ltd
V/s
Ronson Pigments Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 15/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Advocate a/w.
For the Respondent : Ms. F. Y. Mansuri, Advocate

ORDER

Learned Counsel for the applicant submits that dispute has not been resolved between the parties.

Hence, we have heard the arguments of learned Counsel for the parties and perused the record.

Reserved for order.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)